

**Establishment of steel plant in Kadapa district in Andhra Pradesh**

1568. SHRI T. G. VENKATESH: Will the Minister of STEEL be pleased to state:

(a) whether Government has completed its prolonged surveys and repeated viability tests on the establishment of steel plant in Kadapa district of Andhra Pradesh in accordance with the AP Reorganisation Act;

(b) if so, the details thereof;

(c) the present status of the considered plant; and

(d) by when the much awaited steel plant would be established in the backward district of Kadapa?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): (a) and (b) In terms of the Thirteenth Schedule of the Andhra Pradesh Reorganisation Act 2014, Steel Authority of India Limited (SAIL) was required to examine the feasibility of establishing an Integrated Steel Plant in YSR Kadapa district of the successor State of Andhra Pradesh. SAIL submitted the feasibility report on 02.12.2014. As per the feasibility report, setting up of steel plant is *prima facie* not financially viable.

(c) and (d) A Task Force has been constituted on 19.10.2016 comprising of representatives from the Central and State Government, SAIL, Rashtriya Ispat Nigam Limited (RINL), NMDC Limited, MECON Limited and MSTC Limited to consider the feasibility issues and to prepare a road map for setting up of Steel Plants in Andhra Pradesh and Telangana.

**KIOCL joint venture with Andhra Pradesh  
Mineral Development Corporation**

1569. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of STEEL be pleased to state:

(a) what is the present status of KIOCL Limited's joint venture with Andhra Pradesh Mineral Development Corporation for setting up slurry pipeline and Pellet Plant Project in Andhra Pradesh;

(b) what is the budget provided to this project; and

(c) by what time the project would be operationalised?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): (a) The MoU was signed among KIOCL, APMDC and RINL on 22nd June, 2013 for exploration and exploitation of Nemkallu iron ore deposit in Ananthapuram

District of Andhra Pradesh. Government of Andhra Pradesh issued Notification on 30th November, 2015 reserving an area of 1327 hectares in favour of M/s APMDC Limited under Section 17 A(2) of the Mines and Minerals (D&R) Act, 2015.

APMDC has submitted proposal to Principal Chief Conservator of Forest (PCCF), Govt. of Andhra Pradesh for seeking permission to carry out exploratory drilling (20 holes) in the aforesaid area. KIOCL conducted the Differential Global Positioning Survey (DGPS) during the month of June, 2016. Additional PCCF, Government of Andhra Pradesh requested APMDC to conduct DGPS survey on both sides of the approach road including working area near bore hole points in accordance with the guidelines issued by Forest Department, Andhra Pradesh in the month of August, 2016. KIOCL identified agency to carry out necessary DGPS survey at site. On receiving the forest clearance for exploratory drilling, work will be undertaken jointly by KIOCL and APMDC. Techno Economic Feasibility Report (TEFR) for the setting up of beneficiation plant and pellet plant will be prepared based on the outcome of the exploratory drilling.

(b) KIOCL kept budget provision of ₹ 25.50 crores. for the FY 2016-17 and ₹ 10.00 corers. for the FY 2017-18 for exploration and statutory payments. On preparation of TEFR of project, total project cost for mine development, for setting up of beneficiation plant and pelletization plant will be decided.

(c) On completion of exploration and finding its feasibility, Project is likely to commence by April, 2020.

#### **Dispute with Japan on import of iron and steel products**

1570. SHRIMATI VIJILA SATHYANANTH: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that Japan has dragged India to the World Trade Organisation against certain measures taken by Government on imports of iron and steel products;

(b) if so, the details thereof;

(c) whether it is also a fact that WTO compliant measures, including anti-dumping duty should have been used as Minimum Import Price is not compliant with global trade norms; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): (a) to (d) Yes, Sir. Japan has filed a complaint DS518 (India-Certain Measures